

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 607 (ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
24.01.2018

NAME OF THE COMPANY: Sh. Atul Gupta Vs. Topline Build-Tech Pvt.  
Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	<b>For the Petitioner:</b>	Mr. Vinod Kumar Chaurasia, Advocate Mr. Ashok Kriplani, IRP		
	<b>For the Respondent:</b>	Mr. Arvind Kumar Gupta and Bhardwaj, Advocate	and Mr. Prashant	

**ORDER**

The arguments on the merits of the case and the dispute raised by the Corporate Debtor have been addressed. It appears that there is no compliance of Section 9(3)(c) of the Code. Seven days' time granted to the petitioner to remove the defects.

To come up on 2<sup>nd</sup> February, 2018.

-S-d-1  
(Deepa Krishan)  
Member (T)

-S-d-1  
(Ina Malhotra)  
Member (J)

(Sapna Bhatia)